

vt. [ACT VIII, 1882.]

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ACT No. IX OF 1882.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 2nd March, 1882.)

An Act to amend the Prisoners' Act, 1871.

WHEREAS it is expedient to amend Act No. V of 1871 (to consolidate the laws relating to Prisoners confined by order of a Court); It is hereby enacted as follows :—

1. This Act may be called "The Prisoners' Act Amendment Act, 1882" :—

it extends to the whole of British India ;

and it shall come into force on the first day of January, 1883.

2. For section thirty-three of the said Act the following shall be substituted (namely) :—

"33. The Governor General in Council may, from time to time, appoint places within British India to which persons sentenced to transportation shall be sent : and the Local Government, or some officer duly authorized in this behalf by the Local Government, shall give orders for the removal of such persons to the places so appointed, except when sentence of transportation is passed on a person already undergoing transportation under a sentence previously passed for another offence."

Preamble.

Short title.

Local extent.

Commence-
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Section
substituted
for section
33, Act V of
1871.

Governor
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[Price one anna.]